

Name of the corporate debtor: Meenakshi Energy Limited; Date of commencement of CIRP: November 07, 2019; List of creditors as on: December 30, 2020

List of operational creditors (Employees)

(Amount in ₹)

S.No.	Name of authorized representative if any,	Name of employee	Identification No.	Details of Claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
				Date of receipt	Amount Admitted	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Nagireddy Ramini			30-01-2020	8,00,37,498	8,00,37,498	Employee Dues	No	0	0	0	0	0	0	The claims represent those pertaining to the outstanding dues of both current and previous workmen and employees as per the payroll records of the company filed by Nagireddy Ramini (Head-HR & Admin) of

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																Meenakshi Energy Limited
2	None	Nagendra Prasad Hanagodu		09-09-2020	6,92,95,460	6,92,95,460	Employee Dues	No	0	6,92,95,460	0	0	0	None	Claim of ex-employee who has filed a case civil suit bearing reference number Original Suit No. 513 of 2015 before the Hon'ble IX Additional Chief Judge, City Civil Court, Hyderabad	

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																(“Civil Court”) against Meenakshi Energy Limited (“MEL”) for recovery of money amounting to INR 4,34,44,065 (excluding interest claimed @24% p.a. from July 2015 till CIRP commencement date 07.11.2019)

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																of INR 2,58,51,395) allegedly payable by MEL during his service with MEL till November 15, 2013. Given the matter is pending before the Civil Court, and the claim has not been crystallised as on date and is

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																subject to the outcome of pending matter before the Civil Court, the claim is admitted with the caveat that settlement of this claim is subject to the outcome of the aforementioned matter